

Office of the District & Sessions Judge, East Champaran, Motihari.

General Order 18 of 2020.

Motihari, dated, the 17th May, 2020

In view of direction contained in Hon'ble Court's letter No. 19078-19114, dated 23-03-2020 and subsequent letter No. 19196-232 dated 25-03-2020, Hon'ble Court letter No. 19443-19479, dated 31-03-2020 and subsequent letter No. 19822-858, dated 14-04-2020 following arrangements are hereby made for functioning of the courts of this Judgeship in view of Pandemic of COVID-19, on **18-05-2020**.

Dated :- 18-05-2020

Sl. No.	Name of the Officer.	He will remain incharge of the following Courts.
01.	Sri Bharat Singh, A.D.J. -7 Motihari.	All the Courts of Addl. District & Sessions Judges including Fast Track Courts except the Court of Ist A.D.J. Motihari and 9th A.D.J. Motihari.
02.	Sri Sudhir Kumar Sinha C.J.M.- Cum - Sub- Judge-2- Cum -2nd Asstt. Sessions Judge, Motihari.	All the Courts of Sub-Judges -Cum- A.C.J.M. Motihari and Courts of Ist Asstt. Sessions Judge, Motihari as well as Munsif Sadar Motihari and all Addl. Munsifs Motihari.
03.	Miss Manjushree Kumari, J.M. Ist Class, Motihari.	All the Courts of Judicial Magistrates Sadar Motihari

Raxaul Sub-Division at Motihari.

Dated :- 18-05-2020

Sl. No.	Name of the Officer.	He will remain incharge of the following Courts.
01.	Sri K.K. Shukla, Munsif -Cum- J.M. Raxaul at Motihari.	All the Courts of Raxaul Sub-Division at Motihari (Including all the Vacant Courts of Raxaul Sub-Division at Motihari)

Sikrahana Sub-Division at Dhaka.

Dated :- 18-05-2020

Sl. No.	Name of the Officer.	He will remain incharge of the following Courts.
01.	Sri Amrendra Kumar, Sub-Judge-3-Cum-A.C.J.M. Sikrahana at Dhaka.	All Courts of Sikrahana Sub-Division at Dhaka (Including all the Vacant Courts of Sikrahana Sub-Division at Dhaka).

Areraj Sub-Division

Dated :- 18-05-2020

. No.	Name of the Officer.	He will remain incharge of the following Courts.
01.	Sri Ajay Kumar Mall, Sub-Judge-Cum-A.C.J.M. Areraj.	All Courts of Areraj Sub-Division (Including all the Vacant Courts of Areraj Sub-Division).

As per the direction contained in the aforesaid letter of the Hon'ble Court, Judicial officer conferred jurisdiction under special powers under any of the special statutes or by virtue of the judicial order, if any, shall continue to function and discharge their duties at their respective

places of posting. This they shall do purely as per requirement and convenience.

All the Officers who are not in aforesaid roster during the aforesaid period, will remain present at Headquarter and in telephonic contact and made themselves available as and when required.

Any Judicial Magistrate Ist Class, having territorial Jurisdiction may pass orders for production / remand /bail under the Provisions of the Dowry Prohibition Act, 1961, (as amended from time to time). The Clerk-in-Administration and Nazir are directed to take prompt steps for protection of Judicial records and court premises as per direction contained in letter No. 19443-19479, dated 31-03-2020.

The arrangement with regards to remand/production through Video Conferencing will be made as per earlier arrangement.

Inform all Concerned.

K. S. S. J. 17.05.2020
**District & Sessions Judge,
East Champaran, Motihari.**

Memo No. 11292-11349 /E Dated 17th May 2020
Office of the District & Sessions Judge, East Champaran, Motihari.

Copy forwarded to all concerned for information and needful.

By order, *17.5.2020*
**Clerk-in-Administration,
Civil Court Motihari.**